

**Title:** Demand to render justice to the Bhopal Gas victims.

SHRI RUPCHAND PAL : I want to raise a matter which is urgent and concerns the whole nation. ...(*Interruptions*)  
This House will recall that it is more than sixteen years now since the Bhopal gas disaster had taken place. In that world's worst industrial disaster, more than five thousand people have lost their lives and more than fifty thousand people have either been permanently maimed or injured. The CJM, Bhopal had already declared the Chairman, Union Carbide, Mr. Warren Anderson as an offender and an absconder. The extradition could not be implemented because only in 1997 the Government of India had entered into a new Extradition Treaty with U.S. We have examined this case in the Committee. The Chairman is also nodding his head. We had gone through the case. There has been a reluctance on the part of Government of India, on the part of this Government as well as the previous one, to go through the process of rendering justice to the Bhopal gas victims. This is a classic example to show as to how the Government of India, this Government as well as the previous one, has been trying to compromise with the super power. They said that ultimately we have to take the opinion of the American Attorney-General and the Attorney-General has said that we shall have to have the whole report about the safety arrangements of the plant. This is continuing for more than sixteen years.

But some NGOs, patriotic NGOs, who are concerned about the fate of the victims have moved the American court. Shri Sharma who is Attorney of Law has requested the Government of India to provide *Amicus Curae* brief to the court involving a statement of opinion on the part of Government of India that it supports and approves the case. It is already late and so many years have passed. It is an unpardonable delay, casual approach and dilly dallying on the part of the Government. But a chance has come at last. Rather it is the last chance to render justice to the victims of the Bhopal gas tragedy victims. The cut off date is 20<sup>th</sup> December for making available such documents. Today it is 19<sup>th</sup> December. Tomorrow is the last date. ...(*Interruptions*)

MR. SPEAKER: Today the 'Zero Hour' will be up to 1.30 p.m.

...(*Interruptions*)

SHRI RASHID ALVI (AMROHA): Sir, I have given a notice. ...(*Interruptions*)

MR. SPEAKER: Shri Rashid Alvi, your notice is not proper. You have to give a proper notice.

...(*Interruptions*)

SHRI RASHID ALVI: It is a very serious matter. ...(*Interruptions*)

MR. SPEAKER: You are not allowing the Minister to give the reply.

...(*Interruptions*)

13.00 hrs.

SHRI RUPCHAND PAL : Let the Government respond....(*Interruptions*)

MR. SPEAKER: Is there any response from the Government?

...(*Interruptions*)

MR. SPEAKER: I have called Shri Kanungo. You are disturbing the other Members. Please take your seat.

...(*Interruptions*)

SHRI TRILOCHAN KANUNGO (JAGATSINGHPUR): Sir, you know that Puri is the city of tourists and pilgrims....(*Interruptions*)

अध्यक्ष महोदय : मैं आपको बुलाऊंगा।

...(*व्यवधान*)

अध्यक्ष महोदय : मैं सबको बुलाऊंगा।

...(*व्यवधान*)

MR. SPEAKER: I cannot compel the Government.

...(*Interruptions*)

DR. MURLI MANOHAR JOSHI: Sir, the Members have raised an issue. I will communicate it to the concerned Minister.

SHRI RASHID ALVI : Sir, I may be allowed to speak. I have given a notice....(*Interruptions*)

MR. SPEAKER: Your notice is not in proper form.

...(*Interruptions*)

MR. SPEAKER: Please take your seat. The other Members have given proper notices.

...(*Interruptions*)

SHRI RASHID ALVI : Sir, that Party is one of the allies of the Government....(*Interruptions*)

MR. SPEAKER: You are not allowing other Members to speak. You have to give the notice in a proper form.

...(*Interruptions*)

MR. SPEAKER: I do agree, but you have to give a proper notice.